

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

AD A.NO. 51694 OF 2017 WITH AD/STAY/50888 OF 2017

(Arising out of Final findings dated 28.07.2017 issued by the DA and Notification No. 42/2017-Customs (ADD) dated 30.08.2017)

DATE OF HEARING : 04.12.2017

DATE OF DECISION : 04.12.2017

M/s Inox Wind Limited

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Appellants
(Rep by NONE)

VERSUS

**Designated Authority- Directorate
General of Anti Dumping & Allied Duties**

Respondent
(Rep. by Sh. P. Juneja, DR,
Sh. Amit Singh & Ms. Reena Khair, Adv.)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 58296/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

List revised. In spite of notice, neither anybody appeared for the Appellants nor there is any adjournment application on record. It may be mentioned that Anti-Dumping Bench is a not a regular Bench, but it is a especially constituted Bench to decide the case. From the record, it appears that the notice was served in the month of November. Hence, it appears

that the assessee-Appellants are not interested to pursue the matter.

2. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default. Stay application also stands disposed of accordingly.

(Dictated & pronounced in the open court)

**(JUSTICE DR. SATISH CHANDRA)
PRESIDENT**

**(S.K. MOHANTY)
MEMBER (JUDICIAL)**

**(B. RAVICHANDRAN)
MEMBER (TECHNICAL)**